

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 742 of 2020

IN THE MATTER OF:

Trafigura India Pvt. Ltd.

...Appellant

Vs.

TDT Copper Ltd.

...Respondent

Present:

**For Appellant: Mr. K.Datta, Ms. Anjali Anchayil, Ms. Avni
Sharma, Advocates**

For Respondent: Ms. Anshula Grover, Advocate

ORDER

(Through Virtual Mode)

17.02.2021: I.A. Application No. 249/2021 has been filed on behalf of Respondent with a prayer that they have filed the 'Reply Affidavit' on 6th January, 2021, but some of the copies of the documents, mentioned in para 3 is illegible. They want to replace it with legible copies.

Learned Counsel for the Appellant has no objection.

I.A. Application stands allowed.

Learned Counsel for the Respondent is directed to file legible copies of the documents which has been mentioned in para 3 which shall be taken on record along with the 'Reply Affidavit' latest within one week.

List this matter on **9th March, 2021 for 'Hearing'**.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

ss/nn